SHRI PRANAB MUKHERJEE (WEST BENGAL): Normally, we don't have elections. We make adjustments. It could be notified by tomorrow. There is no problem.

THE DEPUTY CHAIRMAN: I would like to draw the attention of the Leader of the House and would request him to get it notified.

THE LEADER OF THE HOUSE (SHRI I.K. GUJRAL) Madam Deputy Chairman, I support the contention made by my friend, Shri Pranab Mukherjee.

THE DEPUTY CHAIRMAN: Otherwise, Members feci that they would not be in a position to participate in the deliberations of various committees. So, please take care of it.

SHRIMATI MARGARET ALVA: . They have to do it. Madam.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC UNDERTAKINGS

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE OF PARLIAMENTARY MINISTRY AFFAIRS (DR. U. VENKATESHWARLU): Madam Deputy Chairman, I move the following Motion:-

> "That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term ending on the 30th April, 1997, and do proceed to elect in such manner as the Chairman may direct, seven Members from among the Members of the House to serve on the said Committee."

The question was put and the motion was adopted.

RE. CRIMES AGAINST WOMEN IN DELHI

MISS SAROJ KHAPARDE (Maharashtra): Madam Deputy Chairman, crimes against women in Delhi are on the rise. The Home Minister should make a statement regarding the law and order situation in Delhi.

SHRI V. NARAYANASAMY (Pondicherry): Madam, yesterday, we had raised the issue. The nephews of the Chief Minister of Delhi arc involved in an assault case against the doctors of the AI1MS. ...(*interruptions*)...

THE DEPUTY CHAIRMAN: I did not give any directions. I say that on any matter which is raised on the floor of the House, the Minister for Parliamentary Affairs or any other Minister representing the Government should take not of the sentiments experssed by Members. I couldn't give any direction because the Home Minister was not present here.

AN HON. MEMBER: Madam, you give your ruling.

THE DEEPUTY CHAIRMAN: There is no ruling on it.

SHRI JOHN F. FERNANDES (Goa): Madam Deputy Chairman. Delhi is a Union Territory. The Central Government is fully responsible for it.

THE PRIME MINISTER (SHRI H.D. DEVE GOWDA): Madam Deputy Chairman, if you permit me, I want to say something on this. I share the concern expressed by several hon. Members here about the law and order situation in Delhi. I would like to assure this House that the Government is going to take all necessary steps.

In the last seven weeks, in the first twelve days, the question of this Government's legitimacy was there. So. 1 wanted to have the clearance from the Parliament. Till then, I had not taken any decision. In the last five weeks, may I tell you very frankly. I did not sit quietly. I called the Lt. Governor of Delhi, the Chief Minister of Delhi, the Chief